

Central Adminisrative Tribunal
Principal Bench

C.P.No.466/2002 in
O.A.No.906/2000

Hon'ble Shri V.K.Majotra, Member(A)
Hon'ble Shri Shanker Raju, Member(J)

New Delhi, this the 2nd day of December, 2002

Shri Madan Mohan Arora
s/o Sh.Karam Chand
Retired Section Engineer
Northern Rly. Workshop
Jagadhri
r/o P-205, Sector 12
Partap Vihar
Ghaziabad.

... Petitioner

(By Advocate: Sh. K.K.Puri, through Sh. Rajinder
Khatter)

Vs.

Shri R.K.Singh
General Manager
Northern Railway
Hq. Qrs. Office
Baroda House
New Delhi.

.. Respondent

(By Advocate: None)

O R D E R (Oral)

By Shri Shanker Raju, M(J):

Later on Sh. Rajinder Khatter, appearing as proxy to Sh. K.K.Puri, learned counsel of the applicant, states that orders of the Tribunal have been complied with by the respondents, and as such applicant seeks to withdraw the CP 466/2002.

2. In this view of the matter, the order passed earlier, i.e., today, is called. CP is dismissed as withdrawn. Notices to respondents are discharged.

S. Raju
(Shanker Raju)
Member(J)

V.K.Majotra
(V.K.Majotra)
Member(A)

/rao/